

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

OA No. 86 of 2005

Wednesday, this the 9th day of February, 2005

CORAM

HON'BLE MR. K.V. SACHIDANANDAN, JUDICIAL MEMBER
HON'BLE MR. H.P. DAS, ADMINISTRATIVE MEMBER

1. Smt. Rehna Muhammed Hanifa,
W/o Nazarkhan,
Gramin Dak Sevak Branch Postmaster,
Pulikuttissery PO,
Residing at Kandathil House,
Kummanam PO, Kottayam.Applicant

[By Advocate Shri P.C. Sebastian]

Versus

1. The Senior Superintendent of Post Offices,
Kottayam Division, Kottayam - 686 001

2. The Postmaster General,
Central Region, Kochi - 682 018

3. The Union of India, represented by its
Secretary to Govt. of India,
Ministry of Communications,
Department of Posts, New Delhi.Respondents

[By Advocate Shri T.P.M. Ibrahim Khan, SCGSC]

The application having been heard on 9-2-2005, the
Tribunal on the same day delivered the following:

O R D E R

HON'BLE MR. K.V. SACHIDANANDAN, JUDICIAL MEMBER

The applicant who was appointed as GDS Mail Packer at
NSH Mount Post Office was transferred as GDS Stamp Vendor in
the same station. On abolition of the post of GDS Stamp Vendor
the applicant was redeployed as GDS Branch Postmaster,
Pulikuttissery and is continuing as such. The applicant came
to know that there is a vacancy of GDS Branch Postmaster,
Thellakom under the 1st respondent and he submitted a
representation for transfer to the said post, which was
rejected by the impugned order Annexure A1.



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2. Shri P.C.Sebastian, learned counsel appeared for the applicant and Shri T.P.M.Ibrahim Khan, learned SCGSC appeared for the respondents.

3. When the matter came up for hearing, learned counsel for the applicant submitted that the impugned order do not reflect the new transfer policy of GDSs in 2003 and it is not mentioned as to whether the transfer was effected on public interest. On going through the impugned order, we are of the view that proper application of mind has not been applied by the 1st respondent.

4. In the interest of justice, we permit the applicant to make a comprehensive representation with all proof and evidences to the 1st respondent within one week from the date of receipt of a copy of this order. The 1st respondent shall consider such representation, if received, on merits and pass appropriate orders thereon as expeditiously as possible. We further direct that the post of GDS Branch Postmaster, Thellakom shall not be filled up on regular basis till disposal of the said representation.

5. The Original Application is disposed of as above at the admission stage itself. In the circumstances, no order as to costs.

Wednesday, this the 9th day of February, 2005

H.P. DAS

ADMINISTRATIVE MEMBER

K.V. SACHIDANANDAN
JUDICIAL MEMBER

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